

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 13
(IB)-1081(PB)/2020

IN THE MATTER OF:

Rajeev Kumra & ors.	...	Applicant/Petitioner
Vs		
M/s. CHD Developers Ltd.	...	Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016
(CIRP).

Order delivered on 04.06.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Dhananjaya Sud, Adv. in IA-285/2024
Mr. Sinha Shrey Nikhilesh, Mr. Parth Davar, Advs. in
IA-1461/2024
Mr. Anindata R. Chowdhury, Mr. Vatsala Rai, Mr.
Sushrut Garg, Advs. in IA-5624/2023, IA-5878/2023
for Applicant and IA-6407/2023 and IA-285/2024 for
Respondent.
Mr. Mahima Singh, Ms. Shreya Mahalwar, Adv. in IA-
5624 & 5878

For Respondent : Mr. Piyush Singh, Mr. Vivek Kumar, Adv. in IA-
5624/2023 & IA-5878/2023

For Homebuyer : Mr. Alok Chandra Singh, AR of Homebuyers

For the RP : Mr. Neeraj Malhotra, Sr. Adv., Mr. Ahsan Ahmad, Mr.
Naimish Tewari, Advs. with RP Mr. Rajesh Kumar
Parakh

ORDER

Ld. Sr. Counsel Mr. Neeraj Malhotra for the RP states that in terms of the order dated 11.03.2024, the CoC is considering the report submitted by the Chartered Accountant and he needs further time to discuss various issues in detail.

At the request, the hearing is deferred **to 12.08.2024.**

An affidavit dated 28.05.2024 is stated to have been filed in terms of the order dated 11.03.2024 and 24.04.2024 but the same is not available on record. Ld. Counsel is directed to file the hard copy and to also upload the same on the DMS/E portal.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

Dipak – 04.06.2024